

REGISTERED No P.-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 48. CUTTACK, FRIDAY, DECEMBER 22, 1939.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 18th December 1939.

No. 10041-A.—The following notification, issued by the Government of India in the Secretariat of the Governor-General (Public), is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 22nd November 1939.

No. 1/29/39-G. G.—The Governor-General is pleased to direct that officers appointed as Advisers to Governors shall take courtesy

rank in Article 23 of the Warrant of Precedence for India.

E. CONRAN-SMITH,

Joint Secy. to the Governor-General (Public).

The 15th December 1939.

No. 6598-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE CO-ORDINATION DEPARTMENT.

New Delhi, the 8th December 1939.

No. 294-OR./39.—In exercise of the powers conferred by section 2 of the

Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 76 of the said Rules, the following rule shall be inserted, namely:—

"Powers relating to storage accommodation. 76A. (1) The Central Government may by order in writing require the owner, or the person having the management, of any warehouse or cold storage depot to place at the disposal of Government the whole or any part of the space or accommodation available in such warehouse or cold storage depot and to employ such space or accommodation for the storage of any articles or things specified in the order; and such an order may require the said owner or person to afford such facilities, and maintain such services, in respect of the storage of such articles or things, as may be specified.

(2) Whenever in pursuance of an order made under sub-rule (1) any space or accommodation in a warehouse or cold storage depot is placed at the disposal of the Central Government, and the circumstances are not such as to render the provisions of section 19 of the Defence of India Act, 1939 applicable, the owner of such warehouse or cold storage depot shall be paid therefor at such rates as the Central Government may by order made in this behalf determine.

(3) If any person contravenes any order made in pursuance of this rule, he shall be punishable with imprisonment for a term which may extend to six months and shall also be liable to fine."

XXXV of 1939

DEFENCE CO-ORDINATION DEPARTMENT.

New Delhi, the 5th December 1939.

No. 292-O.R./39.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In the said Rules—

(1) to rule 31 the following sub-rule shall be added, namely:—

"(1) The provisions of this rule shall be in addition to, and not in derogation of, the provisions of the Foreigners Ordinance, 1939.";

(2) after rule 31, the following rule shall be inserted, namely:—

31-A. (1) If any internee as defined in the Foreigners Ordinance, 1939, has

"Trial of internees. committed any offence as defined in the Regulations for the Maintenance of Discipline among Enemy Internees, 1939, which, in the opinion of the Commandant of the internment camp, is not adequately punishable by the infliction of any punishment which he has power under the said Regulations to award, the Commandant may forward the internee to the Court of the District Magistrate or of any Magistrate of the first class having jurisdiction, together with a statement of the circumstances, and such Magistrate shall thereupon inquire into and try the charge against the internee, and upon conviction may sentence him to imprisonment which may extend to one year.

(2) Pending such inquiry and trial, the internee shall not be admitted to bail, but shall be kept in the internment camp in such manner as may be prescribed in the aforesaid Regulations.

(3) In determining the punishment to be awarded under this rule, the Magistrate shall receive and take into consideration such evidence as may be offered as to—

(a) the previous conduct of the accused, and

(b) the general state of discipline; in the internment camp."

A. DEC. WILLIAMS,

Secretary to the Government of India.

The 15th December 1939.

No. 6599-C.—The following notification by the Government of India, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE CO-ORDINATION DEPARTMENT.

New Delhi, the 7th December 1939.

No. 54-OR./1/39.—In exercise of the powers conferred by clause (d) of rule 97 of the Defence of India Rules, the Central Government is pleased to direct that the Schedule the 3rd October 1939, shall be further varied—

(a) by inserting the names and addresses specified in Part I of the Schedule hereto annexed;

- (b) by deleting the names and addresses specified in Part II of the Schedule hereto annexed, and
- (c) by making the amendments specified in Part III of the Schedule hereto annexed.

SCHEDULE.

PART I—ADDITIONS.

A. E. G. Cia Mexicana de Electricidad, S. A.	5 de Mayo 10, Mexico City, Mexico.
A. E. G. Unio Magyar Villamosagi Reszvenytarsasag. (A.E.G. Union Ungarische Elektrizitats-aktien gesellschaft.)	Rudolf-ter 5, Budapest, Hungary.
Agencia Comercial y Maritima. (Heyne Everbusch & Co.)	Pasaje America 213, Mexico City, and Av. F. I. Madero No. 6 Pasaje, Mexico City, Mexico.
"Agfaphoto" Fenykepeszeti Cikkek Eladasi Reszvenytarsasag. "(Agfaphoto" Verkaufsaktiengesellschaft fur Photographische Artikel.)	V. Nador-utca 12, Budapest, Hungary.
Albert, Julio y Cia, Sucrs.—"La Gran Sederia."	16 de Septiembre No. 53 and 5 de Febrero No. 3, Mexico City, Mexico.
Allianca Commercial de Anilinas Ltda	81 Av Alente Barroso, Rio de Janeiro and all branches in Brazil.
Auerbach, Philippo	Rue Conscience 20, Antwerp, Belgium.
Auto-Union Brazil Ltda	Rua Riachuelo, 187-189, Rio de Janeiro, Brazil.
Banco Aleman Transatlantico. (Deutsche Uberseische Bank.)	Buenos Aires, Cordoba, and Rosario, Argentine; Antofagasta, Concepcion, Santiago, Temuco, Valdivia, and Valparaiso, Chile; Montevideo, Uruguay; Barcelona, Madrid, and Seville, Spain; Arequipa, and Lima, Peru.
Banco Germanico de la America del Sur. (Deutsch-Sudamerikanische Bank.)	Asuncion, Paraguay; Buenos Aires, Argentine; Mexico City, Mexico; Santiago, and Valparaiso, Chile
Banco Germanico de la America del Sur S.A	Madrid, Spain.
Bayer & Co.	Tehran, Iran.
Bayer, S.A. Casa	San Juan de Letran 24, Mexico City, Mexico
Bayer, Chimica Com Farm	Lepanto 2, Vigo, Spain.
Beick Felix y Cia	Madero, 39, Mexico City, Mexico.
Berndorfer Metallwarenfabrik, Arthur Krupp A/G.	IV. Vaci-utca 4, Budapest, Hungary.
Boker, Casa	16, de Septiembre 60, Mexico City, Mexico.
Bohmer, Carlos	Aquiar 574, Havana, Cuba.
"Budanil" Festekeladasi Reszvenytarsasag	V. Nador-utca 12, Budapest, Hungary.
Corvin Arubaz Reszvenytarsasag. (Corvin-Kaufhauss A/G.)	VIII. Blaha Lujza-ter 1/3. Budapest, Hungary.
Csavar-es Kovacsarugyar Brevillir & Tarsas Urban A. E. Fiai. (Schrauben und Schmiedewarenfabriks A/G, Brevillier & Co. and A. E. Urban & Sohne.)	V. Vaci-ut 163, Budapest, Hungary.
Eppinger, Albert	Avenue de Belgica 568, Havana, Cuba.
Fabricas de Papel Loreto y Pena Pobre S.A.	Villa Obregon and Pena Pobre Distrito Federal, Mexico City, Mexico.

Fax, Paul	...	...	San Salvador, Salvador.
Felten es Guillaume Kabel, Sodrony es Sodronykotelgyar Reszvenytarsasag. (Felten & Guillaume Kabel-Draht und Drahtseilfabrik Ungarische A/G.).			XI. Budafeki-ut 60, Budapest, Hungary.
Ferreteria Alemana	...	...	Calle Catorce, Asuncion, Paraguay.
Ferreteria Universal	...	...	Calle Palma, Asuncion, Paraguay.
Ferrostahl & Co.	...	...	Teheran, Iran.
General de Anilinas S.A. Cia		...	Uruguay 54, Mexico City, Mexico.
Hamburg America S. S. Line		...	Port-au-Prince, Hayti.
Hazai Fesusfono es Szovogyar Reszvenytarsasag. (Vaterlandische Kammgarnspinnerei und Weberei A/G.).			V. Becsi-ut 8, Budapest, Hungary.
Hirsch & Lemke	...	...	Port-au-Prince, Hayti.
Horn, S.S. Line	...	...	Port-au-Prince, Hayti.
Hutter & Schrantz A/G. Siebwaren und Filztuchfabriken.			Gyomroi-ut 80, Budapest, Hungary.
I. P. A. S. A.	...	...	Calle Palma, Asuncion, Paraguay.
Kolbert, German & Company		...	Rep. del Brazil 405, Havana, Cuba.
Krauch, F. y. Cia	...	...	Calle Estella, Asuncion, Paraguay.
Krupp & Co.	...	...	Teheran, Iran.
Kurz R. J. Gepuzem-es Fgeszsegugyi Telepek Gyara Magyarorszagi Fiolja. (Kurz A. G. Fabrik fur Maschinelle und Gesundheits-technische Anlagen, Filiale fur Ungarn).			Ida-utca 2, Budapest, Hungary.
Liepajas Banka A/S.	...	...	Smitsn iela 23/25, Riga and Baznicas iela 3, Libau, Latvia.
Luders, Ernst	...	...	Port-au-Prince, Hayti.
Meinl Gyula Kavebehozatali Reszvenytarsasag. (Julius Meinl, Kaffeimport A/G).			Istvan-ut 23/25, Budapest, Hungary.
Minerales de Espana, S. A.	...	...	Gran Via, 62, Bilbao, Spain.
Nottebohm, Hermanos	...	...	Guatemala City, Guatemala.
Orenstein and Koppel Magyar Reszvenytarsasag (Orenstein and Koppel Ungarische A/G.).			VI. Vilmos csaszar-ut 31, Budapest, Hungary.
Pasch y Hermanos, G.	...	...	A. Recalde 36, Bilbao, Spain.
Pecsvideki Koszenbanya Reszvenytarsasag. (Pecser Regional Steinkohlenbergbau A/G.)	...	...	V. Rudolf Rakpart 5, Budapest, Hungary.
Pinks & Loredó	...	...	Amistad 415, Havana, Cuba.
Productos Quimicos Schering. (Schering & Cia. A./G.).	...	...	Linea 552, Vedado, Havana, Cuba.
Puschmann, Frederico	...	...	San Salvador, Salvador.
Reider, F. y Cia	...	...	Calle Palma, Asuncion, Paraguay.
Reinbold & Co.	...	...	Port au-Prince and branches at Gonaives, Miragoane, Petit. Goave and Saint Mari, Hayti.
Rosenthal, A.	...	...	Cape Hayti, Hayti.
Salzmann-fele Magyar Textilpar Reszvenytarsasag. (Salzmann Ungarisches Textilwerk A/G.).			V. Bathory-u 6, Budapest, Hungary.

Schenker es Tarsai, Budapest, Nemzetközi Szallitmanyozasi Reszvenytarsasag. (Schenker & Co., Budapest, Internationale Speditionen A/G.)	V. Nador-utca 26, Budapest, Hungary.
Schmidt & Cia. ...	San Salvador, Salvador.
Schultz, S. A. Casa ...	Uruguay 51, Mexico City, Mexico.
Schutt, Otto & Co. ...	Cape Hayti, Hayti.
Seidel, K. & Co. ...	Aux Cayes, Hayti.
Siemens & Co. ...	Teheran, Iran.
Siemens (Mexico) S. A. ...	Avenida Juarez 30, Mexico City, Mexico.
Siemens-Reiniger Muvek Reszvenytarsasag Magyar. (Ungarische Siemens-Reiniger-Werke A/G.)	VI. Nagymezo-utca 4, Budapest, Hungary.
Siemens-Schuckert-Muvek Reszvenytarsasag Magyar. (Ungarische Siemens-Schuckert-Werke Elektrizitats A/G.)	VI. Terezkorut 36, Budapest, Hungary.
Sociedade Technica Bremensis Ltda ...	Caixa Postal 1548, Rio de Janeiro and branches at Sao Paulo, Curityba and Recife (Pernambuco), Brazil.
Societe generale de Banque Yugoslavia S.A.	Cika Ljubina 20, Belgrade, Yugoslavia.
Sommer Herrmann y Cia ...	Palma 37, Mexico City, Mexico.
Soproni Fesusfonalgyar, Voslauri Fesusfonalgyar Reszvenytarsasag. (Soproner Kammgarnfabrik, Filiale der A/G. der Voslauer Kammgarnfabrik.)	Sopron, Hungary.
Soproni Szonyeg es Textilmuvek Reszvenytarsasag, czeleott Haas Fulop es Fiai. (Soproner Teppich und Textilwerke A/G, vormals Philipp Haas Sohne.)	Zrinyi-utca 12, Budapest, Hungary.
Staudty Cia ...	CalleCatorce de Julio, Asuncion, Paraguay.
Stein, Carlosy Cia...	5, de Febrero 174, Mexico City, Mexico.
Stomana Co. Ltd. ...	Vesletz 24, Sofia, Bulgaria.
Styria-Stomana Co. Ltd. ...	21, Iskr, Sofia, Bulgaria.
Tamm y Cia ...	Uruguay 68, Mexico City, Mexico.
Teuchler, R. ...	Cape Hayti, Hayti.
Union Quimica S. A. ...	Mexico City, Mexico.
Von Appen, Ernest ...	39, Quai des Moines, Ghent, Belgium.
Vorkauf, Carlos A. ...	Cmdte. Felipe Sanchez, 9, Calvario, Vigo, Spain.
Wahl, H. G. ...	Port-au-Prince, Hayti.
Wilmes, H. y Cia ...	San Salvador, Salvador.
Zeiss, Carl (Sociedade Optica Ltda.) ...	Rua dos Benedictinso, 21, Rio-de Janeiro, Brazil.
Zickerman Sociedade S. A. R. L. ...	(Apatado 115) 3, Rossio, Lisbon, Portugal.
Zinnert, Otto y Cia ...	Calle Palma, Asuncion, Paraguay.

PART II.—DELETIONS.

Aktiebolaget Robo	...	...	Birger Jarlsgatan 25, Stockholm, Sweden.
Bayer Co. Inc.	...	...	Ciudad Trujillo, Dominican Republic.
Bergverks A/B, Freja	...	...	Vastna Tradgardsgatan 17, Stockholm, Sweden.
Chanange, G. L.	...	...	Guayaquil, Ecuador.
Forceville, J. F.	...	...	Rue Etalage 23, Antwerp, Belgium.
Lange & Co.	...	...	Santiago & Concepcion, Chile.
Liebes, y Cia (Casa Goldtree).	...	...	San Salvador, Salvador.
Nissen Fischer Gebert & Co.	...	...	Concepcion & Santiago, Chile.
Scheel, G. & Co. A/S	...	...	Tallinn, Estonia.
Societatea Bancara Romana	...	...	Str. Lipscani, 33, Bucharest, Roumania.
Sommerapartmenting, Richard	...	...	Lithuania.
Timmermann B. & Cie	...	...	Valparaiso & Santiago, Chile.
Topke & Co.	...	...	Guatemala City, Guatemala.

PART III.—AMENDMENTS.

For "Agfa Argentina (Dr. Kurt) Oppenheim y Cia." substitute "Agfa Argentina (Dr. Kurt Oppenheim & Cia)."

In relation to "Burmester & Co., Ltd.", for "49, Rua da Ropoleira, Oporto, Portugal" substitute "49, Rua de Roboleira, Oporto, Portugal."

In relation to "Cudell, Robert," for "14, Largo do Directoria, Lisbon, and 41, Rua Passos Mansel, Oporto, Portugal" substitute "14, Largo do Directorio, Lisbon, and 41, Rua Passos Manoel, Oporto, Portugal."

For "G. H. H., O. Y., A/B" substitute "G. H. H. (Gutehoffnungshutte) O. Y., A/B."

In relation to "Herold, Estabelecimentos Ltda", for "7, Rua dos Douradores, Lisbon, and 92, Mure dos Bacalhoeiros, Oporto, Portugal" substitute "7, Rua dos Douradores, Lisbon, and 92, Muro dos Bacalhoeiros, Oporto, Portugal."

In relation to "Insulana de Transportes Maritimos Lta., Sociedade" for "24, Praca Dugue da Terceira, Lisbon, Portugal," substitute "24, Praca Duque da Terceira, Lisbon, Portugal."

In relation to "Konke, Casa," for "Ampala Tegucigalpa, Honduras," substitute "Amapala and Tegucigalpa-Honduras."

For "Nichaus & Co., Guillermo," substitute "Niehaus Guillermo & Co."

For "Ringys, Planas and Nie Didziulis" substitute "Ringys Pranas and Nicholas Didziulis."

For "Rodelheimer, E." substitute "Rodelheimer, H."

In relation to "Rossner, Casa," for "Ampala Tegucigalpa, Honduras" substitute "Amapala and Tegucigalpa, Honduras."

In relation to "Schering, Quimica S. A.", for "Peru 722, Buenos Aires, Argentina" substitute "Monroe 1378, Buenos Aires, Argentina."

For "Tense, Oscar," substitute "Stude, Oscar."

A.DEC. WILLIAMS,

Secretary to the Government of India.

The 15th December 1939.

No. 6600-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE DEPARTMENT.

New Delhi, the 5th December 1939.

No. 1611.—In exercise of the powers conferred by sub-section (1) of section 4 of the Foreigners Ordinance, 1939, read with sub-paragraph (a) of paragraph 13 of the Enemy Foreigners Order, 1939, the Commander-in-Chief in India is pleased to make the following Regulations determining the conditions of discipline and the punishment of offences and breaches of discipline of enemy internees :—

REGULATIONS.

1. (1) These Regulations may be called the Regulations for the Maintenance of Discipline among Enemy Internees, 1939.

(2) They shall apply to any internment camp established in pursuance of paragraph 8 of the Enemy Foreigners Order, 1939.

Part I—General.

2. Subject to the provisions of these Regulations, the custody of, and the maintenance of discipline among, internees shall be regulated by orders issued by the Commandant of the internment camp.

3. (1) Any orders issued under regulation 2 shall be communicated to internees in a language which they understand.

(2) A copy of such orders shall be forwarded without delay for the information of the Commander-in-Chief in India, and the Commander-in-Chief may cancel or modify such orders as he thinks fit.

Part II—Enquiries into and punishment for offences.

4. Any internee who contravenes, or fails to comply with, any order made under regulation 2 or 3 (2), or whose conduct is otherwise prejudicial to the maintenance of discipline among internees, shall be deemed to have committed an offence.

5. The Commandant of the internment camp upon receiving information of a charge made against an internee under his custody of having committed an offence, shall dismiss the charge, if he is of opinion that it ought not to be proceeded with.

6. If the Commandant is of opinion that the charge ought to be proceeded with, he may either take such action as is prescribed in rule 31-A of the Defence of India Rules, or he may deal summarily with the case.

7. If the Commandant decides to deal summarily with the case, the accused person may demand that the evidence shall be taken on oath, and in such case the same oath or solemn declaration as that required to be taken of witnesses before a court-martial shall be administered to each witness.

8. Where the Commandant proceeds to deal with the case summarily, he may award the accused person any of the following punishments (hereinafter referred to as summary punishments), namely :—

(i) Detention for any period not exceeding twenty-eight days.

(ii) Confinement to quarters for any period not exceeding 14 days during which period the offender may be required to answer his name at uncertain hours during the day and may be employed on extra fatigue duties; or

(iii) Suspension of such privileges, not being privileges attaching to his status, as the Commandant may order :

Provided that—

(a) if an internee is awarded detention for a period of ten days or more, he shall not be committed to the detention barrack within three days of the termination of any previous award of detention, and shall not again be committed to the detention barrack within three days of the termination of the said period of ten days or more;

(b) an internee on whom a summary punishment is inflicted shall not be deprived of the privileges attaching to his status;

(c) an internee undergoing a summary punishment shall not be subjected to treatment less favourable than that prescribed, as regards punishment of the same kind, for persons of the like status subject to military law as soldiers.

9. A summary punishment of detention shall be awarded in hours up to a maximum of 168 hours, or in days, when the sentence exceeds that period. A period of detention in hours shall be deemed to begin at the time when the internee under sentence is received at the camp detention barrack on

the day of the award, or, if for any reason he has not been committed to the barrack on that day, on the day after the day of the award at the hour fixed for the commitment and release of persons under sentence of detention. A period of detention in days shall be deemed to begin on the day of the award.

10. A summary sentence of detention awarded by the Commandant shall be executed in such manner as the Commander-in-Chief in India may from time to time direct :

Provided that a class A internee who is sentenced to a summary punishment of detention shall not be placed in the same premises as a class B internee undergoing the same punishment.

11. An internee who is kept in the internment camp in pursuance of the provisions of sub-rule (2) of rule 31A of the Defence of India Rules shall, if the Commandant of the internment camp so directs, be liable to confinement in the camp detention barracks, or otherwise as the Commandant may direct :

Provided that he shall not, by virtue of such confinement, be subject to any other conditions which may be imposed on persons undergoing summary punishment.

12. An internee shall not be liable to be tried by a criminal court on any charge which has been dismissed or dealt with summarily under these Regulations, and shall not be liable to be dealt with summarily under these Regulations for any offence of which he has been acquitted or convicted by a competent criminal court.

13. (1) An internee who escapes from an internment camp and is recaptured before he has been able to escape from India shall be liable for such escape to a summary punishment only.

(2) An internee who, having escaped from India, is again captured, shall not be liable to any punishment for his previous escape.

(3) An internee who abets the escape, or attempt to escape, of another internee shall be liable only to summary punishment for such abetment.

14. An internee shall not be liable to be punished for submitting a petition or complaint with regard to the conditions of his internment, even though such petition or complaint is found to be groundless.

C. MACI. G. OGILVIE,
Secy. to the Govt. of India.

The 15th December 1939.

No. 6601-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL (PRESS).

Calcutta, the 30th November 1939.

No. 6552-P.—Whereas in the opinion of the Governor, the pamphlet in English entitled "The Second Imperialist War" by G. Adhikari and printed at the Jesu Press and published by B. Srinivas Rao from 270, Triplicane High Road, Madras, contains prejudicial reports of the nature described in clause (7) of rule 34 of the Defence of India Rules read with sub-clause (a), (e) (f) and (k) of clause 6 of that rule ;

Now, therefore, in exercise of the power conferred by clause (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said document and all other documents containing copies, reprints, translations of or extracts from, the said document.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.

The 15th December 1939.

No. 6603-C.—The following notifications by the Government of Sind are republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

(SPECIAL.)

Sind Secretariat.

Karachi, the 5th December 1939.

No. 207/9-H(S).—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act 1931 (XXIII of 1931) the Governor of Sind hereby declares to be forfeited to His Majesty all copies, wherever found, of the poster printed in Sindhi entitled "Sind je Musalmanan Danh Pegam" (Message to Sind Muslims) purporting to have been issued by Nassim Hussain Ansari, General Secretary, Anjuman Khaldah, Lahore, Punjab, and printed at Hajazi Press, Lahore, and all other documents containing reprints, copies or translations of, or extracts from, the said poster inasmuch as the said poster contains matter of the nature described in clauses (d), (e) and (h) of sub-section (1) of section 4 of the said Act.

*Sind Secretariat.**Karachi, the 6th December 1939.*

No. 207/9-H(S).—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931) the Governor of Sind hereby declares to be forfeited to His Majesty all copies, wherever found, of the poster printed in Urdu entitled "Sind ke mazloom aur bekas Musalmanan ke nam Musalmanan Hind ka Pegham" (Message from the Muslims of India to the oppressed and helpless Muslim of Sind) purporting to have been issued by Nassim Hussain Ansari, General Secretary, Anjuman Khaldah, Lahore, Punjab, and printed at Hajazi Press, Lahore, and all other documents containing reprints, copies or translations of, or extracts from, the said poster inasmuch as the said poster contains matter of the nature described in clauses (d), (e) and (h) of sub-section (1) of section 4 of the said Act.

*Sind Secretariat.**Karachi, the 7th December 1939.*

No. 207/14-H(S).—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931) the Governor of Sind hereby declares to be forfeited to His Majesty all copies, wherever found, of the cyclostyled letter in Sindhi regarding the evacuation of the Manzilgah at Sukkur and purporting to have been addressed by Sheikh Abdul Latif from Sukkur to one Khan Bahadur and all other documents containing reprints, copies or translations of, or extracts from the said cyclostyled letter inasmuch as the said cyclostyled letter contains matter of the nature described in clauses (d), (e) and (h) of sub-section (1) of section 4 of the said Act.

*Sind Secretariat.**Karachi, the 9th December 1939.*

No. 207/14/1-H(S).—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 the Governor of Sind hereby declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet printed in English entitled "Why bloodshed in Sind; A short review of Sind affairs" purporting to have been issued by Sayyed Ali Muhammed H. Rashdi, Honorary Secretary, Sind Provincial Muslim League, and printed at the Calcutta Art Printing Works, Lahore, and all other documents containing reprints, copies or translations of, or extracts from, the said pamphlet inasmuch as the said pamphlet contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

By order of His Excellency the Governor,

Y. R. PARPIA,

*Deputy Secretary to Government.**The 15th December 1939.*

No. 6605-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government

COMMERCE—WAR.

The 2nd December 1939.

No. 65-C.W. (20)/39.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the following further amendments shall be made in the notification in the Department of Commerce, no. 65-C. W. (20)/39, dated the 25th November 1939, namely:—

- (1) In the said notification, in clause (h) for the word "or" where it occurs for the first time the word "and" shall be substituted.
- (2) In the Schedule annexed to the said notification—(a) in item (1) of Part B, for the entry "(i) Acid Acetic", the entry "(i) Acid Nitric" shall be substituted; and
- (b) in item (2) of part C, for the word "materials", the words "coal tar derivatives" shall be substituted.

A. H. LLOYD,

*Secy. to the Govt. of India.**The 16th December 1939.*

No. 6606-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE CO-ORDINATION DEPARTMENT.

Simla, the 29th September 1939.

No. 239-O.R./39.—In exercise of the powers conferred by section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

For rule 101 of the said Rules, the following rule shall be substituted, namely:—

101. (1) If it appears to the Central Government that the supervision of suspected business of any person (hereinafter referred to as the suspected person) should be subject to supervision in order to secure compliance with the provisions of this Part, the Central Government may by order authorise a controller or inspector to supervise such business.

(2) A controller or inspector authorised under sub-rule (1) may—

- (a) inspect or cause to be inspected any books or documents belonging to, or under the control of, the suspected person,
- (b) prohibit or regulate by means of written instructions to the suspected person or his agents or employees any transactions or class of transactions of that person,
- (c) order any person to give such information in his possession with respect to the business of the suspected person as the controller or inspector may require,

and for the purposes aforesaid, may—

- (i) enter and search, or authorise a police officer not below the rank of Sub-Inspector to enter and search, any premises used for the purposes of the business,
- (ii) summon any person, examine him on oath, reduce his answers to writing and require him to sign the writing,
- (iii) if any person so summoned fails to appear at the time appointed, cause him to be apprehended by a police officer and brought before him for examination.

(3) If any person contravenes any order lawfully given by a controller or inspector, that person shall be punishable with imprisonment for a term which may extend to six months and shall also be liable to fine."

Simla, the 29th September 1939.

No. 241-O.R./39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. This order may be called the Control of Internees' Property Order, 1939.

2. In this Order—

- (i) "internee" means an enemy foreigner who has been arrested and detained under the Foreigners Ordinance, 1939;
- (ii) "custodian" means the custodian of enemy property appointed under rule 114 of the Defence of India Rules.

3. An internee may, with the approval of the custodian, execute any general or special power of attorney for the disposal of his property and conduct of his affairs.

4 Any such power of attorney as aforesaid may be in favour of the custodian or such other person in British India (hereinafter referred to as the nominee) as the internee chooses to nominate.

5. A nominee, if so authorised by the power of attorney which he holds, may dispose of—

- (i) any movable property belonging to the internee other than securities or stock in trade;
- (ii) with the previous approval of the custodian, any securities, stock in trade or immovable property belonging to the internee:

Provided that the nominee shall inform the custodian of any such disposal of property within seven days thereof, giving full particulars, and shall place the proceeds thereof to the credit of the internee in a bank approved by the custodian.

6. Notwithstanding anything contained in rule 104 of the Defence of India Rules, any bank in British India may accept, pay money on, or otherwise deal with, a cheque drawn by, or on behalf of, an internee, if the cheque is countersigned by the Commandant of the internment camp in which the internee is for the time being detained or confined.

A. DEC. WILLIAMS,

Secy. to the Govt. of India.

The 16th December 1939.

No. 6607-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

TREATIES (WAR).

The 25th November 1939.

No. 73(8)-Tr. (W) /39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Control of Internees' Property Order, 1939 namely:—

In the said Order—

- (1) for clause (ii) of paragraph 2, the following clause shall be substituted, namely:—

"(ii) "Custodian" means the Custodian means the Custodian of Enemy Property for British India appointed under rule 114

of the Defence of India Rules and includes any Deputy or Assistant Custodian of Enemy Property authorised by the said Custodian in respect of all or any of the provisions of this Order";

- (2) after paragraph 5, the following paragraph shall be inserted, namely:—

"5A. No Bank in British India shall allow withdrawals from an account, including a joint account, belonging to an internee except in accordance with the provisions of paragraph 6 of this Order or with such general or special instructions not inconsistent with that paragraph as the Custodian may issue."

A. H. LLOYD,

Secy. to the Govt. of India.

The 19th December 1939.

No. 6715-C.—The following notification by the Government of Bengal, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL (PRESS).

The 22nd November 1939.

No. 6347-P.—Whereas in the opinion of the Governor the book in Bengali entitled "Chashir Katha", written by Saumyendra Nath Tagore and published by Prabhat Sen from the Ganabani Publishing House, 220, Cornwallis Street, and printed by him at the Rabi Press at 27A, Beadon Street, Calcutta, contains prejudicial reports of the nature described in clause (7) of rule 34 of the Defence of India Rules read with sub-clause (2) of clause (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (c) of sub-rule (1) of rule 4) of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said book and all other documents containing copies, reprints, translations of, or extracts from, the said book.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 20th December 1939.

No. 8477—IM-2/39-Com.—The following notifications, issued by the Government of India in the Department of Labour, are republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 2nd November 1939.

No. M.-1055 (1).—The following draft of certain further amendments to the Indian Coal Mines Regulations, 1926, which it is proposed to make in exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 4th February 1940.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENTS.

In the Forms set forth in Schedule I to the said Regulations—

(1) In Form II-A—

- (i) in item A of Part I, for the entries "I. Males" and "II. Females" the entry "Males" shall be substituted,
- (ii) in the Note, for the word "persons", the word "males" shall be substituted;

(2) In Form III—

- (i) in item A, for the entry "I. Males", the entry "Males" shall be substituted and the entry "II. Females" shall be omitted;
- (ii) in Note (1), for the word "persons", the word "males" shall be substituted.

(3) In Form VII, in the columns under the head "Coal-cutting machines"—

- (i) for the sub-head "Name and type", the sub-head "Name and number of each type separately" and for the sub-head "Total number of

square feet cut" the sub-head "Tonnage of coal cut" shall be substituted, and

(ii) the sub head "Number in use" and the column thereunder shall be omitted.

New Delhi, the 2nd November 1939.

No. M.-1055 (2).—The following draft of certain further amendments to the Indian Metalliferous Mines Regulations, 1926, which it is proposed to make in exercise of the powers conferred by section 29 of the Indian Mines Act 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 4th February 1940.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENTS.

In Form II of the Forms set out in the Schedule to the said Regulation—

(i) in item A, for the entry "I. Males", the entry "Males" shall be substituted and the entry "II. Females" shall be omitted;

(ii) in Note (1), for the word "persons" the word "males" shall be substituted.

M. S. A. HYDARI,

Secy. to the Govt. of India.

The 20th December 1939.

No. 8489-Com.—The following notification issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

IMPORT AND EXPORT REGULATION.

New Delhi, the 25th November 1939.

No. 250 (2)-Tr. (IER)/39.—In pursuance of clause (a) of sub-section (1) of section 22 of the Indian Rubber Control Act, 1934 (XXVIII of 1934) and in supersession of its notification in the Department of Commerce, no. 250(3)-Tr.-(IER)/38, dated the 24th December, 1938, the Central Government is pleased to direct that, with effect from the 1st January 1940, the rate of licence fee for every export licence issued by the Indian Rubber Licensing Committee shall be three annas per hundred pounds of rubber or part thereof covered by such licence.

N. R. PILLAI,

Joint Secy. to the Govt. of India.